

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
REVIEW PETITION NO. 42/97 IN O.A.1205/92

CORAM:

HON'BLE SHRI M.R.KOLHATKAR, MEMBER(A)

Union of India & Ors.

.. Review Petitioner
(Original Respondents)

-versus-

N.R.Gaikwad

.. Respondent in Review
Petition
(Original Applicant)

Tribunal's order on Review
Petition by circulation

Date: 6-5-1997

(Per M.R.Kolhatkar, Member(A))

In this Review Petition the review petitioner/original respondents have prayed for review of the judgment of this Tribunal dt. 25-2-97 by which the respondents were directed to change the date of birth in the service record, to reinstate the applicant and to make the payment of backwages.

2. According to review petitioner there are several errors apparent on the face of the record which necessitate a review of the judgment. On scrutiny these errors appear to pertain to issues which were already considered and decided by this Tribunal. So far as the question of delay and laches is concerned, this Tribunal held that the same cannot be re-opened in view of the direction of the Hon'ble Supreme Court to dispose of the OA on merits. So far as the various arguments relating to nature of documents is concerned, the same have been considered in my judgment. Thirdly the prayer that the backwages should not be paid for the period for which the applicant did not actually work has also been

considered by the Tribunal.

3. I am, therefore, of the view that the review petition is not sustainable in terms of Rules under Order 47 of the CPC and the same is liable to be dismissed. I accordingly dismiss the same by circulation as provided ~~in~~ the rules.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member(A)

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dated 6/5/97
~~order/Judgement despatched~~
to Applica.../Respondent(s)
on 26/5/97

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27/5/97